GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

NOTIFICATION

The 4th February, 2022

No. LGL.172/2021/Pt/8.- The following Ordinance which was promulgated by the Governor of Assam on 3rd February, 2022 is hereby published for general information.

ASSAM ORDINANCE NO. I OF 2022
THE GUWAHATI MUNICIPAL CORPORATION
(AMENDMENT) ORDINANCE, 2022
AN

ORDINANCE

further to amend the Guwahati Municipal Corporation Act, 1969.

Whereas the Legislative Assembly of the State of Assam is not in session and the Governor of Assam is satisfied that circumstances exist which render it necessary for him to take immediate action for amending the Guwahati Municipal Corporation Act, 1969, hereinafter referred to as the principal Act;

Now, therefore, in exercise of the powers conferred under clause (1) of Article 213 of the Constitution in the Seventy-third year of the Republic of India, the Governor of Assam is pleased to promulgate the following Ordinance, namely:-

1. (1) This Ordinance may be called the Guwahati Municipal Corporation (Amendment) Ordinance, 2022.

(2) It shall have like extent as the principal Act.

(3) It shall come into force at once.

2. In the principal Act, after section 49, the following new section shall be inserted, namely:-

49A. Notwithstanding anything contained in this Act or the rules made thereunder, the giving and recording of votes by voting machines may be adopted in such manner as may be prescribed, in such ward or wards as the State Election Commission may, having regard to the circumstances of each case, specify.

Explanation :- For the purpose of this section, 'voting machine' means any machine or apparatus whether operated electronically or otherwise used for giving or recording of votes and any reference to a ballot box or ballot paper in this Act or the rules made thereunder shall, save as otherwise provided, be construed as including a reference to such voting machine wherever such voting machine is used at any election."

3. In the principal Act, in section 426, in sub-section (2), in clause (i), after sub-clause (xii), the following sub-clauses shall be inserted, namely:-

"(xiii) the manner of giving and recording of votes by means of voting machines and procedure as to voting to be followed at polling stations where such machine shall be used;

(xiv) the procedure as to counting of votes recorded by means of voting machines; ".

PROF. JAGDISH MUKHI
GOVERNOR OF ASSAM.

GEETANJALI DAS SAIKIA,
Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6.